

In the National Company Law Tribunal, New Delhi
Registrar

In the matter of:

CP No. 262/2015

M/s. Ashok Kumar

..... **Petitioner**

VS.

M/s. Lumax Automotive Systems Ltd.

..... **Respondent**

SECTION OF THE COMPANIES ACT: 433, 434 & 439

Coram: Shiv Ram Bairwa, Registrar

Order deliver on 03.07.2017

For the Petitioner (s) : None Appeared

For the Respondent (s) : None Appeared

ORDER

This matter was received on transfer from Hon'ble High Court of Delhi pursuant to notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated 7th December, 2016 issued by Ministry of Corporate Affairs, Government of India.

The matter has also been taken up on 27.4.2017, 16.5.2017 & 26.5.2017.

The petitioner has not filed compliance affidavit in terms of Rule 5 Companies (Transfer of pending proceedings) Rules 2016 within the time limit stipulated in the notification No. G.S.R 1119 (E) dated 7.12.2016 and G.S.R 175 (E) dated 28.2.2017.

List the matter before the Hon'ble Principal Bench on 11.07.2017.

-Sd-
(Shiv Ram Bairwa)
Registrar